

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**STARRED QUESTION NO. *288
TO BE ANSWERED ON 22.03.2018**

BENEFITS OF RESERVATION TO NEEDY SCs/STs

***288. SHRI AMAR SINGH:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is aware that the affluent and advanced sections of SCs/STs snatch away the maximum benefits and the 95 per cent members of these communities are at a disadvantage, as they do not avail the benefits of reservation given to them by the Central and State Governments;
- (b) if so, Government's reaction thereto; and
- (c) whether Government proposes to extend the benefits of reservation to the people who are in actual need and if so, in what manner and by when it would be implemented?

ANSWER

**MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI THAAWAR CHAND GEHLOT)**

(a) to (c): A statement is laid on the Table of the House.

Statement referred in reply to Rajya Sabha Starred Question No. 288 for 22.03.2018 by Shri Amar Singh regarding benefits of reservation to needy SCs/STs.

(a) to (c): The Scheduled Castes (SCs) and Scheduled Tribes (STs) are notified under the provision of Articles 341 and 342 of the Constitution of India, under which there is no provision of exclusion of creamy layer. To ensure that the benefits of scheme and programmes reach to needy persons, majority of schemes meant for SCs and STs excepting reservation in services and admission to educational institutions have the means test.
